

12.00 hrs.

PAPERS LAID ON THE TABLE

रेल मंत्री (श्री लालू प्रसाद) : अध्यक्ष जी, मैं रेल अधिनियम, 1989 की धारा 199 के अंतर्गत रेल (यात्रियों के सार्वजनिक वहन के लिये खोला जाना) (संशोधन) नियम, 2005 जो 28 जनवरी, 2005 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 44(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उसकी एक शुद्धिपत्र जो 16 फरवरी, 2005 की अधिसूचना संख्या सा.का.नि. 76(अ) में प्रकाशित हुआ था, सभा पटल पर रखेता हूँ।

(Placed in Library, See No. LT 1614/2005)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): On behalf of Shri Shivraj V. Patil, I beg to lay on the Table –

1. A copy of the Proclamation (Hindi and English versions) dated the 4th March, 2005 issued by the President under article 356 of the Constitution in relation to the State of Goa published in Notification No. G.S.R. 156 (E) in Gazette of India dated the 4th March, 2005 under article 356 (3) of the Constitution.
2. A copy of the Order (Hindi and English versions) dated the 4th March, 2005 made by the President in pursuance of sub-clause (i) of clause I of the above proclamation published in Notification No. G.S.R. 157 (E) in Gazette of India dated the 4th March, 2005.

(Placed in Library, See No. LT 1615/2005)

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF CULTURE (SHRI S. JAIPAL REDDY): I beg to lay on the Table –

1. (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund for the year 2002-2003, along with Audited Accounts.
- i. A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund for the year 2002-2003.
 1. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1616/2005)

2. (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2002-2003, along with Audited Accounts.
 - i. A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2002-2003.
1. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1617/2005)

2. (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2002-2003, along with Audited Accounts.
- i. A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2002-2003.
 1. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 1618/2005)

खान मंत्री (श्री शीश राम ओला) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखेता हूँ :-

(Placed in Library, See No. LT 1619-1620/2005)

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table-

1. (i) A copy of the Annual Administration Report (Hindi and English versions) of the erstwhile Bombay Dock Labour Board, Mumbai, for the year 2003-2004, along with Audited Accounts.
 - i. A copy of the Review (Hindi and English versions) by the Government of the working of the erstwhile Bombay Dock Labour Board, Mumbai, for the year 2003-2004.
1. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1621/2005)

- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2003-2004, along with Audited Accounts.
 - i. A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2003-2004.
 - ii. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1622/2005)

- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2003-2004, together with Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
 - iii. A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2003-2004.
 - iv. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 1623/2005)

- v. A copy each of the following Notifications (Hindi and English versions) under section 36 of the Inland Waterways Authority of India Act, 1985:-
 - vi. The Prevention of Collision on National Waterways Regulations, 2002 published in Notification No. 182 in Gazette of India dated the 1st December, 2004.
 - vii. The National Waterway, Safety of Navigation and Shipping Regulations, 2002 published in Notification No. 182 in Gazette of India dated the 1st December, 2004.

(Placed in Library, See No. LT 1624/2005)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table-

- (1) (I) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, New Delhi, for the year 2003-2004, along with Audited Accounts.
 - viii. A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, New Delhi, for the year 2003-2004.
 - ix. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1625/2005)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE): On behalf of Shri Praful Patel, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 43 of the Airports Authority of India Act, 1994:-

1. The Airports Authority of India (Form of Eviction of Unauthorized Occupants Appeal) Rules, 2004 published in Notification No. S.O. 1124 (E) in Gazette of India dated the 14th October, 2004, together with an Explanatory Note.
2. The Airports Authority of India (Eviction of Unauthorized Occupants Assessment of Damages) Rules, 2004 published in Notification No. S.O. 1125(E) in Gazette of India dated the 14th October, 2004, together with an Explanatory Note.
3. The Airport Appellate Tribunal (Salaries, Allowances and other terms and conditions of service of Chairperson) Rules, 2004 published in Notification No. S.O. 1126 (E) in Gazette of India dated the 14th October, 2004, together with an Explanatory Note.
4. The Airport Appellate Tribunal (Procedure for investigation of misbehaviour or incapacity of Chairperson) Rules, 2004 published in Notification No. S.O. 1127 (E) in Gazette of India dated the 14th October, 2004, together with an Explanatory Note.
5. The Airports Authority of India (Manner of Service of Notice on Unauthorized Occupant) Rules, 2004 published in Notification No. S.O. 673 (E) in Gazette of India dated the 14th October, 2004, together with an Explanatory Note.

(Placed in library, See No. LT 1626/2005)

THE MINISTER OF STATE OF THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 620 A of the Companies Act, 1956:-

1. G.S.R. 14 (E) published in Gazette of India dated the 12th January, 2005 declaring certain companies mentioned therein to be Nidhis subject to certain directions.
2. G.S.R. 655 (E) published in Gazette of India dated the 4th October, 2004 rescinding the declaration granted to M/s Singh Mutual Benefit Company Limited, Haldwani, Nainital, company as Nidhi with effect from the 4th October, 2004.

(Placed in Library, See No. LT 1627/2005)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Research and Information System for the Non-Aligned and Other Developing Countries, New Delhi, for the year 2003-2004, along with Audited Accounts.

(Placed in Library, See No. LT 1628/2005)

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): On behalf of Shrimati Panabaka Lakshmi, I beg to lay on the Table-

1. (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2003-2004, along with Audited Accounts.
i. A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2003-2004.
1. Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (1) above.

(Placed in Library, See No. LT 1629/2005)

2. (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2003-2004, along with Audited Accounts.
 - i. A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2003-2004.
1. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1630/2005)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2002-2003.

- i. A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2002-2003, together with Audit Report thereon.
- ii. A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2002-2004.
- iii. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 1631/2005)

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN):
On behalf of Dr. Shakeel Ahmad, I beg to lay on the Table-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2003-2004, along with Audited Accounts.

- iv. A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2003-2004.
- v. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1632/2005)

- vi. A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:-
- vii. The Use of low power Equipment in the frequency band 2.4 GHz to 2.4835 GHz (Exemption from Licensing Requirement) Rules, 2005 published in Notification No. G.S.R. 45 (E) in Gazette of India dated the 28th January, 2005.
- viii. The Indoor Use of low power wireless equipment in the frequency band 5 GHz (Exemption from Licensing Requirement) Rules, 2005 published in Notification No. G.S.R. 46 (E) in Gazette of India dated the 28th January, 2005

(Placed in Library, See No. LT 1633/2005)

- ix. A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India – Union Government (No. 5 of 2005) (Commercial)- Public Sector Undertakings (Telecommunications Sector) for the year ended March, 2004 under article 151 (1) of the Constitution.

(Placed in Library, See No. LT 1634/2005)

- x. A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Information Technology for the year 2005-2006.

(Placed in Library, See No. LT 1635/2005)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): I beg to lay on the Table a copy of the Interim Report* of the High Level Committee (Hindi version in two volumes) submitted by Hon'ble Justice Umesh C. Banerjee, former Judge, Supreme Court of India.

(Placed in Library, See No. LT 1636/2005)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table-

- xi. A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
- i. G.S.R. 823(E) published in Gazette of India dated the 21st December, 2004 together with an Explanatory Memorandum seeking to provide for the imposition of anti-dumping duty on specified acrylic fibres originating in or exported from Japan.
 - ii. G.S.R. 824(E) published in Gazette of India dated the 21st December, 2004 together with an Explanatory Memorandum seeking to rescind the Notification No. 08/1999-Cus., dated the 22nd January, 1999.
 - iii. G.S.R. 836(E) published in Gazette of India dated the 24th December, 2004 together with an Explanatory Memorandum seeking to extend the validity of anti-dumping duty levied on Sodium Cyanide, originating in or exported from the United States of America, Czech Republic, the European Union and Korea RP by six months.
 - iv. G.S.R. 844(E) published in Gazette of India dated the 30th December, 2004 together with an Explanatory Memorandum seeking to provide for the imposition of definitive anti-dumping duty on acrylic fibres originating in or exported from Belarus.
 - v. G.S.R. 7(E) published in Gazette of India dated the 4th January, 2005 together with an Explanatory Memorandum seeking to rescind the Notification No. 01/2002-Cus., dated the 2nd January, 2002.
 - vi. G.S.R. 30(E) published in Gazette of India dated the 19th January, 2005 together with an Explanatory Memorandum seeking to rescind the Notification No. 116/2004-Cus., dated the 24th December, 2004.
 - vii. G.S.R. 31(E) published in Gazette of India dated the 19th January, 2005 together with an Explanatory Memorandum seeking to extend the validity of anti-dumping duty on Sodium Cyanide, originating in, or exported from the United States of America, Czech Republic, the European Union and Korea RP.
 - viii. G.S.R. 40(E) published in Gazette of India dated the 24th January, 2005 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on Flexible Stabstock Polyol, originating in or exported from the People's Republic of China, Republic of Korea, Taiwan and Brazil at the rates recommended by the designated authority.
 - ix. G.S.R. 42(E) published in Gazette of India dated the 27th January, 2005 together with an Explanatory Memorandum seeking to re-impose provisional anti-dumping duty on hexamine, originating in or exported from Iran.
 - x. G.S.R. 43(E) published in Gazette of India dated the 27th January, 2005 together with an Explanatory Memorandum seeking to rescind the Notification No. 63/2003-Cus., dated the 2nd April, 2003.
 - xi. G.S.R. 72(E) published in Gazette of India dated the 14th February, 2005 together with an Explanatory Memorandum seeking to impose provisional anti-dumping duty on narrow woven fabrics originating in or exported from Peoples Republic of China and Chinese Taipei for a period of six months.

(Placed in Library, See No. LT 1637/2005)

- i. A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- i. G.S.R. 850 (E) published in Gazette of India dated the 31st December, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.
 - ii. G.S.R. 851 (E) published in Gazette of India dated the 31st December, 2004 together with an Explanatory Memorandum providing 50 per cent exemption from excise duty on paper and paperboard manufactured by units of Hindustan Paper Corporation in North East Region i.e. with effect from the 1st January, 2005 to 31st December, 2005.
 - iii. G.S.R. 10 (E) published in Gazette of India dated the 7th January, 2005 together with an Explanatory Memorandum seeking to extend the provisions of section 4A of the Central Excise Act, 1944 to drugs and medicines mentioned therein with effect from 8th January, 2005 and also to provide 35 per cent of the retail price as abatement for the purposes of determining the assessable value on which excise duty is payable.
 - iv. The CENVAT Credit (First Amendment) Rules, 2005 published in Notification No. G.S.R. 47 (E) in Gazette of India dated the 28th January, 2005.

(Placed in Library, See No. LT 1638/2005)

- i. A copy of the Notification No. G.S.R. 6 (E) (Hindi and English versions) published in Gazette of India dated the 4th January, 2005 together with an Explanatory Memorandum making certain amendments in the Notification No. 14/2002-CE (NT) dated 8th March, 2002, issued under sub-section (2) of section (3) of the Central Excise Rules, 2002.

(Placed in Library, See No. LT 1639/2005)

- ii. A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
- i. G.S.R. 849 (E) published in Gazette of India dated the 31st December, 2004 together with an Explanatory Memorandum notifying the taxable services mentioned therein in respect of which the liability for payment of service tax has been shifted to a person other than the service provider.
 - ii. The Service Tax (Amendment) Rules, 2005 published in Notification No. G.S.R. 25 (E) in Gazette of India dated the 14th January, 2005 together with an Explanatory Memorandum.
 - iii. G.S.R. 601 (E) published in Gazette of India dated the 10th September, 2004 together with an Explanatory Memorandum fixing the rate of interest at thirteen per cent per annum for the purpose of section 75 of the Finance Act, 1994.
- i. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) of (4) above.

(Placed in Library, See No. LT 1640/2005)

1. A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-
- i. The Income-tax (20th Amendment) Rules, 2004 published in the Notification No. S.O. 1340 (E) in Gazette of India dated the 8th December, 2004, together with an Explanatory Memorandum.
 - ii. The Income-tax (Third Amendment) Rules, 2005 published in Notification No. S.O. 167 (E) in Gazette of India dated the 4th February, 2005, together with an Explanatory Memorandum.

- iii. The Income-tax (Fourth Amendment) Rules, 2005 published in Notification No. S.O. 185 (E) in Gazette of India dated the 9th February, 2005, together with an Explanatory Memorandum.

(Placed in Library, See No. LT 1641/2005)

- i. A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- i. G.S.R. 847 (E) published in Gazette of India dated the 31st December, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 5/2004-Cus., dated the 8th January, 2004.
 - ii. G.S.R. 848 (E) published in Gazette of India dated the 31st December, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - iii. G.S.R. 59 (E) published in Gazette of India dated the 4th February, 2005 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - iv. G.S.R. 74 (E) published in Gazette of India dated the 15th February, 2005 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
 - v. (v) S.O. 1405 (E) published in Gazette of India dated the 23rd December, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
 - vi. S.O. 1406 (E) published in Gazette of India dated the 23rd December, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
 - vii. S.O. 1419 (E) published in Gazette of India dated the 28th December, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
 - viii. S.O. 1420 (E) published in Gazette of India dated the 28th December, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
 - ix. S.O. 83 (E) published in Gazette of India dated the 25th January, 2005 together with an Explanatory Memorandum regarding revised rate of exchange for conversion or certain foreign currencies into Indian currency of vice-versa for purpose of assessment of import.
 - x. S.O. 84 (E) published in Gazette of India dated the 25th January, 2005 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
 - xi. S.O. 102 (E) published in Gazette of India dated the 31st January, 2005 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus (NT) dated 3rd August, 2001.

(Placed in Library, See No. LT 1642/2005)

- i. A copy each of the following Notifications (Hindi and English versions) issued under Foreign Exchange

Management Act, 1999:-

- i. G.S.R. 793 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No.
G.S.R. 847 (E) dated 29th October, 2003.
- ii. G.S.R. 794 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No.
G.S.R. 848 (E) dated 29th October, 2003.
- iii. G.S.R. 795 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No.
G.S.R. 880 (E) dated 11th November, 2003.
- iv. G.S.R. 796 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No.
G.S.R. 881 (E) dated 11th November, 2003.
- v. G.S.R. 797 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No.
G.S.R. 899 (E) dated 22nd November, 2003.
- vi. G.S.R. 798 (E) published in Gazette of India dated the 7th December, 2004 containing corrigendum to the Notification No.
G.S.R. 900 (E) dated 22nd November, 2003.

(Placed in Library, See No. LT 1643/2005)

9. A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-
 - i. The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fifth Amendment) Regulations, 2004 published in Notification No. G.S.R. 799 (E) in Gazette of India dated the 8th December, 2004.
 - ii. The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2004 published in Notification No. G.S.R. 825 (E) in Gazette of India dated the 22nd December, 2004.
 - i. The Foreign Exchange Management (Manner of Receipt and Payment) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 53 (E) in Gazette of India dated the 2nd February, 2005.
 - ii. The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 60 (E) in Gazette of India dated the 9th February, 2005.
 - iii. The Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 61 (E) in Gazette of India dated the 9th February, 2005.

(Placed in Library, See No. LT 1644/2005)

9. A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India for the year 2003-2004, together with Audit Report thereon under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992.
10. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library, See No. LT 1645/2005)

11. A copy of the Notification No. S.O. 2861 (Hindi and English versions) published in Gazette of India dated the 13th November, 2004 specifying certain activities mentioned therein for the purposes of sub-clause (xvii) of clause (h) of the Small Industries Development Bank of India Act, 1989, issued under section 2 of the said Act.

(Placed in Library, See No. LT 1646/2005)

12. A copy of the Consolidated Report (Hindi and English versions) on the working of public sector banks for the year ended the 31st March, 2004.

(Placed in Library, See No. LT 1647/2005)